

Central Administrative Tribunal
Lucknow Bench

Cause Title IA 92/92 of 1993

OA 1217/88

Name of the Parties

Ram Sahai Pandey Applicant

Versus

Subd: Post office Faizabad Respondents.

Part A. P.C.

Sl. No.

Description of documents

Date

1.

Check List

A1-A2 ✓

2.

Order Sheet.

A3-A7 ✓

3.

Judgement

dt 24/6/92

A8-A9 ✓

4.

Petition Copy

A10-A20 ✓

5.

Annexure

6.

Power

A21 ✓

7.

Counter Affidavit.

8.

Rejoinder Affidavit.

M.P.

A22 ✓

Applicaz

A23 ✓

B - File

1 - Notice A24

B - File B24 B32

C - File e38 - C45

File B/c Waded cut / discontinued

30/10/12

20 (B)

10/1/88
Remount
(101)
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

Registration No. 1217 of 1988

APPLICANT (s) Ram Sehari Pannu

RESPONDENT(s) Sublt Post offices Faizabad

and another

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	yes
2. (a) Is the application in the prescribed form ?	yes
(b) Is the application in paper book form ?	yes
(c) Have six complete sets of the application been filed ?	Four sets have been filed
3. (a) Is the appeal in time ?	yes
(b) If not, by how many days it is beyond time ?	—
(c) Has sufficient case for not making the application in time, been filed ?	—
4. Has the document of authorisation, Vakalat-nama been filed ?	yes
5. Is the application accompanied by B. D./Postal-Order for Rs. 50/-	yes
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	yes
7 (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	yes
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	Attested by H. K. Chandra

15.11.88

Honble Mr. A. Banerjee (Chairman) J
Honble A. J. J. A. M.

(1)

Admit Issue notice to the
respondent Reply within one month
2A within fifteen days. List for hearing
on 6.1.89.

Sd/-
A. M.

Sd/-
Chairman

(2)

06.1.89. No Setting Adjink 20.2.89.

J. S. M.

(3)

Hon. A. J. J. A. M.
Hon. C. S. Sharma J. M.

On the request of applicant
counsel, the case is adjourned to
6.4.89 for hearing.

J. M.

J. M.

(4)

6.4.89. No Setting Adjink 07.7.89 in
H. B. Singh file power in this case
on behalf of Union of India. Coeider
and Rejoinder not filed.

List this case before DR S.
on 07.7.89.

J. S. M.

(5)

7/7/89

DR

On the request of respondent counsel
reply can be filed by 7/8/89. No
further time will be allowed.

DR (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

S.A./T.A. No. 1217 19 88
R S Pandey Applicant(s).
(10) Versus
Respondent(s).

S. No. Date

12-3-90

(12)

Adjourned to 24/5/90
as the PC is on leave
R

24.5.90

(13)

On the report of Dy. Secy
the matter is to be filed by 27.7.90
the matter will be allowed.

✓

DR(1)

26-6-90 DR

Submitted before me today.

(14)

List this appn. before court for
order on 5-7-90 as prayed. This
type of error must not be repeated.

✓

(15)

DR(7)

5.7.90

No sitting. Adjourn to
9.8.90 for order.

Delivered.

57

P.T.O.

225/90/2013 127/85
was filed for order for
4-2-90. But it was not
at all. It was not
dealt with. Now the
Public Accounts Committee
is to be set up on 5-7-90.
In the meantime, the
Dy. Secy. is dealing
with it. It is not appointed
however for convening
meeting. It is regretted
as the Dy. Secy. is not
DR(5) for further order.

23/6/90.

75

..... OF 19.....
 VS.

[illegible]

1. The first part of the document is a list of names and addresses, which appears to be a directory or a list of contacts. The names are written in a cursive script, and the addresses are listed below them.

12/12/91

T.A 92192 T.L

The case relates to
jurisdiction of Revenue
Board, it is transferred to
Revenue Board with Honble
V.C's order dated 18/12/91

H
S.O.(J)
at

14.92

D.R.

Register the case as T.A.

This file has been received
after transfer to this
Board from CAT Ald.
Issue notice to the
counsel for both the
parties for appearance
on 23.6.92 for
filing counter

21/11

OR

Notices issued

①

7/4/92

23/6/92

Applicant side
in present: The case has
been ordered to be heard
against OP No. 122 vide order
dated ~~22.6.91~~ 7.3.91. But OP
has to file counter pt-0.

has not turned yet
Applicant has moved
an application to fix
the case ~~up~~ in
F. H. Place this
can be before the
Hendrick Bank for
orders on 24.6.92.
R

Or
MP. 5.37/92 filed
for ex parte hearing
SPH
23/6/92

AB

CENTRAL ADMINISTRATIVE TRIBUNAL, CIVIL SUPR. COURT, DELHI.

...

Registration O.A. No. 1217 of 1988

Shri. Manoj Pandey Applicant.

Versus

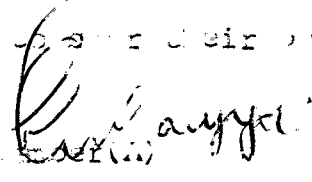
Shri. (Sd/-) Anwarpur North, Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Upadhyay, Member(...)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was a contingent paid Checkidhar at Anwarpur North, Sub Post Office, District Aligarh. He was appointed on the post on 8.3.1981. A surprise inspection was made on 7.2.1988 by the respondent no. 2 and the applicant was found absent, and accordingly, a show-cause notice served upon the applicant on 13.2.1988. In the show-cause notice it was also mentioned that earlier also he was found absent. The applicant submitted a short reply stating therein that on his own responsibility, he engaged a friend Pandey on his behalf on that date and he was on duty. All of sudden due to pain in his stomach he went to Dr. Ashwath Singh for medicine and could not return to work, as such, the applicant was not absent from duty. But, the respondents have stated that the applicant was absent from duty and his explanation did not find favour and that is why vide order dated 26.2.1988 his services were terminated by the respondents. The learned counsel for the applicant has contended that no enquiry, whatsoever, has been conducted against the applicant and his services should not be terminated by way of punishment. The applicant is a contingent paid Checkidhar, so there is no question of termination of his services.

As such, the respondents are within their rights to terminate the service of the applicant. However, in view of the fact that the applicant has given the explanation and no enquiry has been made against the applicant up till now. It may be, that the applicant has stated may be correct and except that he has been more irresponsible and negligent, his case for re-appointment as Cheukiar can be considered by the respondents. The application is dismissed with the above observations. Parties bear their own costs.


K. S. Nayyar


Vice-Chairman

24.5.1992
(n.u.)

The Central Administrative
Tribunal, Allahabad-1
C.A. Regn. No 1217 of 1988

Ram Bahai Pandey

S. Supdt. ^{of} Post offices
Faizabad & another

I

Copy

A/c

Application U/S 19 of Administrative Tribunal Act, 1985

Filed on 17-80-1988

Regn. No. 1217 of 1988

Signature Of Registrar

In The Central Administrative Tribunal, Allahabad-1

Between

Ram Sahai Pandey

Applicant

A N D

(1) SDI (Posts), Albarpur
(North), Faizabad

..... Respondents

(2) Sr. Supdt. Posts Faizabad

(3) Union Public Works Officer
New Delhi-1

Sl. No.	Annexure Marked	Date of Document	Documents relied upon	Page No.
1	-	-	Application	02- to 06
2	A-1	13-2-88	Memo. Of Charges	7
3	A-2	20-2-88	Defence Submitted	8
4	A-3	26-2-88	Punishment Order	9
5	A-4	12-3-88	Appeal to Resp. No.2	10 & 11
6	A-5	22-8-88	Legal Notice to Resp. No.2 & the PMG Up.	12

(R.K. Tewari)
Advocate
154, Purshottamnagar,
Allahabad-16

Added as per Court
order dated 27/6/81
श्रीम. न्यायाधीश

R.K. Tewari

17/81

21
15.11.88
- 2 -
21.10.88

Details of Application

1- Particulars of the Applicant :—

- (i) Name of the Applicant **RAM BHAI PANDAY** aged 32 years
- (ii) Father's Name **Shri Anand Ram Pandey**
- (iii) Designation &
Office in which employed **Sx C.P. Chaukidar, Mahboobganj P.O. Dist. Faizabad**
- (iv) Office Address **N T I**
- (v) Address for service
of all notices **Vill. Aunapur, P.O. Aunapur Dist. Faizabad**

2- Particulars of the Respondents :—

- (i) Name & Or Designation **(1) S.D.I. (Post), Akbarpur (North), Faizabad**
- (ii) Official Address **(2) Sr. Supdt. Posts Faizabad**
- (iii) Address for service
of all notices **(3) Union of Darkhena Gentry
P.O. L.P. New Scheme
Adress a prant order
27/6/88**

3- Particulars of the order against which application is made :—

- (i) Order No. **1/101-2/0.P. Chaukidar**
- (ii) Date **28-12-87**
- (iii) Passed by **(1) (Post), Akbarpur (North), Faizabad**
- (iv) Subject in brief **Removal from services**

4- Jurisdiction of the Tribunal

The applicant declares that the subject matter of the order against which he wants redressal is within the Jurisdiction of the Tribunal.

5- Limitation

The applicant further declares that the application is within the limitation prescribed in section 21 of the Administrative Tribunal Act, 1985.

6- Facts of the case

The facts of the case are given below :—

21/11/88

(i) The applicant is a contingent paid Chaukidar at Mahboobganj. Sub Post Office in district Faizabad. He was appointed by the S.D.I. (Posts), Goshainganj, Faizabad vide his memo No.A/Mahboobganj dated 8.5.1981. He was served with a memo of charges by the sub Divisional Inspector (Posts) Akbarpur (North) Faizabad (Respondent No.1) vide his memo No.A/General/C.P.Chaukidar dated 13.2.88 at Annexure A-1 on page . He submitted his defence on 20.2.88 vide copy at Annexure A-2 on page . But the learned respondent no.1 terminated his services vide his memo No.A/General-2/C.P.Chaukidar dated 26.2.88 at Annexure A-3, appeal to the learned Senior Superintendent Posts Faizabad (Respondent No.2) on 12.3.88 vide copy at Annexure A-4 on pages . As the said appeal remained unattended for the last 7 months this application is submitted before the Hon'ble Tribunal.

(ii) The only charge against the applicant is that on Sunday the 7.2.88 the learned respondent no.2 paid a surprised visit to Mahboobganj sub Post Office at 12.25 hours (noon) and he found the applicant absent from duty. It was the duty of the Chaukidar to have deputed a substitute on his risk and responsibilities on Sunday and other holidays. The allowance of the substitute used to be paid by the department. But at the time of surprised visit neither the applicant himself nor his substitute were found on duty. Thus the applicant was charged for having

neglected his duty.

In his defence the applicant had stated that he had deputed Shri Rajmani as his substitute. The Hajmani felt some dysentary trouble for which he went to the local doctor Shri Mahatam Singh for obtaining medicine. He also returned before 13 hours i.e. in hardly 40 minutes and there after he remained on duty throughout day and night till 8.00 A.M. of Monday. The applicant also submitted a medical certificate of the illness of Shri Rajmani in support of his assertion.

(iii) The learned respondent no.1 without commenting on the defence submitted by the applicant terminated his services. The punishment order is not maintainable because

(a) Its very first sentence clearly indicates that it has been passed on an express order of the learned appellate authority, the Senior Superintendent Posts Faizabad (Respondent No.2) and

(b) Its a totally non-speaking order as it does not indicate for what reasons the services of the applicant were terminated.

(iv) The applicant also issued a legal notice to the P.W.G., U.P. and to the Senior Superintendent Posts Faizabad on 22.8.83 vide copy at Annexure A-5 on page 10 to expedite decision of the applicant appeal

J. P. Singh

or to put him back to duty but that too remained
unattended.

7. Relief sought for:

(1) The punishment order dated 26.2.88 at
Annexure A-3 on page may kindly be quashed and
the applicant may be ordered to be taken back to
duty.

(ii) He may be allowed the cost of this suit.

4/14

8- Interim order, if prayed for— NIL

9- Details of the remedies exhausted

The applicant declares that he has availed of all the remedies available to him under relevant service rules—

He preferred an appeal to Resp. No. 20n 12/3/88

but it remained unattended despite a legal notice issued on 22-8-88 vide copy at Ann. A-7 on page 12. Hence this application is submitted

10- Matter not pending with any other court etc. :-

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law, or any other authority or any other bench of the Tribunal.

11- Particulars of the Postal Order in respect of the application fee :-

(i) No. of I. P. O. DD 4/225808

(ii) Name of Issuing P. O. Allahabad H.P.O.

(iii) Date 31-8-85

(iv) P. O. at which payable Allahabad H. P. O.

12- Index- An Index of the documents to be relied upon is enclosed with each copy of this application

13- List of enclosures :-

(i) Vakalatnama

(ii) one I. P. O. for Rs. 50/-

(iii) Five documents to be relied upon

In Verification

I, Ram Sahai Pandey S/O Shri Anand Ram Pandey aged 32

years R/O Vill. Musanpur, P.O. Ainuwan and working as Ex C.P. Chauhan by
Dist. Faizabad Dist. Faizabad
verify that the contents from 1 to 13 are true to my personal knowledge & belief and that I have not suppressed any material facts.

Place- Allahabad

Date 198 17-10-88

To

The Registrar, Central Administrative Tribunal,
Allahabad-211001

Signature of applicant

राम साहय पण्डेय

R K SEWARI

134, Puri, Allahabad

(K. S. S. S. S.)

Allahabad-211001

Annexure A-1

भारतीय डाक विभाग
कार्यालय उप महालय निरीक्षक (डाक) अकबरपुर उत्तरी, फैजाबाद
स्थापन सं — २। जनरल / सी० पी० चौकीदार दिनांक 13-2-88

खतपु द्वारा श्री राम सहाय सी० पी० चौकीदार
महसूबगंज उपडाकदार फैजाबाद को आदेश दिया जाता है कि
वे अपना लिखित स्पष्टीकरण इस पत्र की प्राप्ति के तीन दिनों के
अन्दर इस कार्यालय को प्रेषित करें तथा यह भी स्पष्ट करें कि
अपने उनको सेवाएं सम्पाद कर दी जायें। श्री राम सहाय के
विरुद्ध निम्न लिखित आरोप हैं :-

दिनांक 7-2-88 को श्री मान प्रवर अधीक्षक डाकदार
फैजाबाद मंडल द्वारा समय 12-25 बजे सी० पी० चौकीदार महसूब-
गंज उपडाकदार की उपस्थिति चेक करने के लिए स्वयं अचानक
बीसगंज किया गया। जांच के समय चौकीदार अनुपस्थित पाया
गया। अवकाश के दिनों में सी० पी० चौकीदार श्री गिर्मिचरी
पर रुक रुकी लगाया जाता है जिस विभाग द्वारा भेजा दिया
जाता है। श्री राम सहाय जांच के समय नहीं स्वयं उपस्थित
थे और न उनका रुकी ही उपस्थित था। इन ठूटों से
श्री राम सहाय ने कर्तव्य निष्ठा का पालन नहीं किया।
इसके पूर्ण भी अचानक बीसगंज के समय श्री राम सहाय
अनुपस्थित पाये गये हैं।

(Signature)

Sub D. S. P. (North)
FAIZABAD-224129

- प्रति लिपि - 1. श्री राम सहाय सी० पी० चौकीदार महसूबगंज, को
2. उपडाक पाले महसूबगंज फैजाबाद सूचनापत्र, कृपया
वे श्री राम सहाय का स्पष्टीकरण प्राप्त करके
प्रेषित करें।
3. प्रवर अधीक्षक डाकदार फैजाबाद मंडल के आपन
सं० ३० अ० बीसगंज चौकीदार 188 दिनांक 9-2-88 के
संदर्भ में सूचनापत्र।

TRUE COPY

(R. K. Tewari's Advo.)

Annexure A-2

9/6

मा. ३ -

११
 ५११७१५

[illegible]

۵۰

आपके शोपन संख्या 5/जनरल
संख्या 13/2/88 के
संदर्भ में निवेदन है कि प्राची
आपकी जिम्मेदारी पर श्री राजमारी पान्से
को दिनांक 7/2/88 को भगाया था
जो डिप्टी पर कार्यरत था। अचानक
करीब 92 वर्षों की उम्र में दर्द होने शुरू
हुआ तो वह डॉ० महालक्ष्मी सिंह के यहां
इलाज कराया गया और पुनः एक
वर्ष के करीब वापस आ गया। और
वह हर इलाज को मरे। जिम्मेदारी
पर डिप्टी कला था। सोच में प्रभाव
पल संलग्न है। प्राची

20/2/88

১৯৯৭-৯৮

5/21

(५) सिद्धांत)

रजिस्ट्रार पालिका

R. Lewan
(R. ... Lewan) 1000

AK

- 9 -
Annexure A-3

भारतीय डाक विभाग

प्राचीन एवं आधुनिक विरीयक डाक अकबरपुर उत्तरी फैजाबाद

आगत क्र. - २/जन-२/सी०पी० चोलीदार/महबूबगंज दिनांक २६-२-८८.

प्रकार डाक आधुनिक डाक घर में जाता है माल के जाता है के
आकार में ३० से/वि०/लीटर का कोटा दिनांक २ २०८ के अनुसार
या जो जो माल को डाली की कोलीदार महबूबगंज में जाता है सी. सी. से
आकार ० से १० लंबाई दिया जाता है। यह अंश नाला प्रकाश होगा।
किसी भी कि० में इतिहास की जाय।

Sub Divisional Inspector
AKBARPUR (NORTH)
FAIZABAD-224127

- प्राप्त क्र. १. आकार में महबूबगंज में जाता है का कोटा में है।
 २. जो माल को डाली की कोलीदार महबूबगंज में जाता है सी. सी. से
 ३. जो माल को डाली की कोलीदार महबूबगंज में जाता है सी. सी. से
 ४. जो माल को डाली की कोलीदार महबूबगंज में जाता है सी. सी. से

TRUE COPY

(B. K. Tewari Advo.)

...

आपके,

जो सात बार तक आगे तक मजबूत,

प्रभावशाली।

विषय:- एनः जति पति माफ़ेदारो पक्षधर मंड के कार्य पर आप- जाना :-

प्रतिभा,

मित्रता है कि उक्त निरुद्ध अवसर पर उत्तरी के सपन संघा
12.2.39 को 10 वीं माफ़ेदार दिनांक 26.2.39 के अहमद गान्धी को
जो पक्षधर के पक्ष में आ दिया गया है। कार्य से हटाने, अलग करने
का कारण यह था कि गान्धी सिरीक्षण दिनांक 7.2.39 दिन रविवार
को गान्धी के सपने पर गान्धी का अहम कार्य कर रहा था और वह
12.2.39 को मजबूत मंड डाक बार पर उपस्थित नहीं था।

उक्त अवस्था में आपसे निम्नलिखित निवेदन है :-

1. उक्त दि. गान्धी को उक्त समय अवसर के लिए बार से प्रस्थान करते
जाने पर को माफ़ेदारो कर रहा था और दोनहर 12 घंटे तक डाक-
बार पर उपस्थित था। लेकिन अचानक उनके पैर में दर्द होने लगा
और वह तब तक तब तक मंड में वहां प्रत्यक्ष उपचार हेतु उसे जाना
हुआ। जो बार उक्त माफ़ेदार मंड के चिकित्सक को दूरी
दुर्लभ से 400 मीटर है कि चिकित्सक शेरवा दास गोपाई मंड
सड़क पर उक्त कारण आपके आगे पर वह डाक बार नहीं पहुंच सका।
एक घण्टे के अंतराल में वह बापरा आपा हो आपके आगे का आचार
उसे आता हुआ।

जुंकि आपरा पुं हमारी एकजी पर कार्य कर रहा था और
प्रभाव उक्त अवस्था होने का साकार एवं भी शक्त नहीं था।
आपों ने उक्त निरुद्ध तक तारा मंडि मंडे स्वतंत्रता में राजमणि
घण्टी के अहम आवश्यकता प्रमाण पर भी संतुष्ट किया है।

जिसमें जो वास्तु चला है निरीक्षण के बिना प्रार्थी को ठाक पार बॉकदेवारी
 के निरीक्षण नहीं है। और भविष्य के प्रार्थी को निरीक्षण के बिना
 ठाक पार देना में धर्म पर निरीक्षण नहीं होगा। जिसके ठाक पार को वर्ग
 के ठाक नहीं रहे। जो वास्तु को है निरीक्षण के बिना प्रार्थी को पुनः कर्तव्य
 के बिना ठाक पार निरीक्षण में रहेगी वस्तु नहीं होगी।

प्रार्थी

सविनय निवेदन

राम राम प्रार्थी

वर्तमान निवेदन : सौ. श्री. बॉकदेवारी

सविनय निवेदन।

१२.३.२२

TRUE COPY

(R. K. Tewari Advo.)

सविनय निवेदन

Annexure A-5
D22

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1/1/2020

20/1/2020



वकालतनामा

बिअदालत The Central Administrative Tribunal, Allahabad - I
 नम्बर मुकदमा 121-Rep. No. सन १९८० ई०
 नम्बर इजारा 01/1501 सन १९८० ई०
 मुद्दाई

अपीलान्ट Ram Sagar Pandey बनाम Senior Supdt. Post Office Raizabad & another
 में Ram Sagar Pandey & 1st Son स्ट्यान्डेंट
 में/हम Anand Ram Pandey & 1st Son
 निवासी Raizabad

श्री R.K. Tewari Advocate
156, Purneshwarnagar, Allahabad-4

को उपरोक्त मुकदमे की पैरवी के लिये मेहनताना अदा करने का वचन देकर मैं / हम अपना वकील नियुक्त करता हूँ / करते हैं। उन वकील महोदय को मैं / हम यह अधिकार देता हूँ / देते हैं कि वह मुकदमे में मेरी ओर से पैरवी करें आवश्यक सवाल पूछें, जवाब दें और बहस करें दस्तावेज व कागजात अदालत में दाखिल करें, व वापस लेवें पंचनामा उपस्थित करें, पंच नियुक्त करें यदि आवश्यकता हो तो पंच निर्णय का लिखित विरोध करें, सुलहनामा दाखिल करें, दावा स्वीकार करें, उठा लेवें और डिग्रा प्राप्त हो जाय तो उसे जारी करावे, डिग्री का रुपया व खर्चा, हर्जाना का रुपया या किसी दूसरे तरह का रुपया व खर्चा जो अदालत से मुझे / हमें मिलने वाला हो वसूल करें मेरी / हमारी ओर से अदालत में दाखिल करें, कोर्टफीस व स्टाम्प देवें या वापिस लेवें रसीद ले लेवें व प्रमाणित करें, नकल प्राप्त करें, अदालत की अनुमति से मिसिल का मुआयना करें, आवश्यकता होने पर मुकदमा स्थापित करावें व इस मुकदमे के सम्बन्ध में दूसरे काम जो जरूरी समझें पैरवी के लिए अपनी ओर से कोई दूसरा वकील नियुक्त कर यदि आवश्यकता हो तो अपील या निगरानी दायर करें और अपील निगरानी की अदालत में पैरवी करें और यह भी वचन देता हूँ / देते हैं कि यदि मैं / हम पूरी फीस या खर्च न अदा करूँ / करें तो वकाल साहेब व उनके क्लर्क बहस व पैरवी के लिये बाध्य न होंगे।

इस अधिकार पत्र के अनुसार उक्त वकील महोदय इस मुकदमे के सम्बन्ध में जो कुछ काम करेंगे वह सब अदालत में स्वयं मेरा/हमारा किया हुआ समझा जायेगा और वह मुझे हमें सदैव ही मेरे/हमारे किये के समान सवंधा मान्य होगा।

तारीख

17-माह 10-1980

सन १९८० ई०

स्वीकार है

R. K. Tewari

Advocate

154, Purneshwari Nagar

(Khuba)

Allahabad-4

सन १९८०

बनाम

अदालत
मुकदमा नं०

हस्ताक्षर

गवाह

गवाह

A22

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH LUCKNOW

M.P. - 537/92

O.A. No. 1217 of 1988

T.A. Regon No. 92/92 T L

Ram Sahai Pandey

Applicant

Versus

Union of India and others

Opp. Parties

PRAYER

It is most respectfully stated that the Hon'ble Tribunal vide their orders of 9.3.91 had ordered that exparte hearing may be done in this case.

The Counter affidavit/written statement has not been filed by Respondents. The case may now be listed for final hearing exparte at the earliest date as already ordered by Hon'ble Tribunal vide their orders dated 9.3.91.

Filed today

23/6/92

Lucknow: Dated

June 1992

Applicant

21/11/91-41054

Place for
the final Bench
for order
23/6/92

Advocate

To,

The Vice Chairman
C.A.T. Allahabad

A 23

Sir,

My O.A. Regn.No. 1217/88 R.S.Pandey vs. U.O.I. & Others is pending for final disposal in your Hon'ble Tribunal since long. It is learnt that the abovementioned case is being transferred to C.A.T.Lucknow. Being dismissed from service and having no source of earning at my Home Town. I have shifted myself to Allahabad and am residing with my nearest relation Shri R.G.Dwivedi, Salori, Allahabad.

PRAYER

As Allahabad lies in the jurisdiction of C.A.T. Allahabad, it is prayed that my case may not be transferred to C.A.T.Lucknow. It will cause great hardship to me.

Yours faithfully,

रामटेम ५२०५५
(R.S.Pandey)

Dt. 24-1-1992

R. K. Tewari

R. K. TEWARI

Advocate

Mr. Parshottam Naga

(Allahabad)

Allahabad-16

Subscribed
by me
for the
benefit of
the cause.

Dy. Dy.

Prayer rejected
by Hon'ble V.C. on
24/1/92.

24/1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH : LUCKNOW
Opp. Residency Gandhi Bhavan, Lucknow.

No. C.T./CE/ARC/JUDL/

TA 92/92 TL
in

Date :

REGISTRATION NO 1217/88 OF 1991/92 (D)

Ram Schar Pandey Applicant.

Subintendent ^{VERSUS}

Faizabad

Sublet of Post of 1118 & 0181 Respondents.

R K. Tewari, Adv., 154, Purshottam Nagar, Khuldebad,
Allahabad.

In N.B Singh, Adv. C.A.T., 23-A, Thornhill Road,
Allahabad.

Please take notice that the applicant above named has
presented an application a copy _____ thereof is enclosed
herewith which has been registered in this Tribunal and the
Tribunal has fixed 23 day of Jun, 92 for Final Hearing.

If, no appearance is made on your behalf, your pleader of
by some one duly authorised to Act and plead on your behalf in
the said application, it will be heard and decided in your absence.
Given under my hand and the seal of the Tribunal this 7
day of 4 1992

For Deputy Registrar.

M. Panda./

MC